

ANNUAL REPORT, GSICC 2020

[Under Rule 7(2)(iii) of the Gender Sensitisation and Sexual Harassment of Women at the Supreme Court of India (Prevention, Prohibition and Redressal) Regulations, 2013]

The Supreme Court Gender Sensitization and Internal Complaints Committee (for short 'GSICC') was constituted by the then Hon'ble the Chief Justice of India vide Office Order No. 277 of 2013 dated 26.11.2013 and was re-constituted from time to time. Vide Order dated 09.01.2020 of Hon'ble the Chief Justice of India the Committee was reconstituted with the following composition:-

<i>Hon'ble Ms. Justice Indu Malhotra</i> <i>[Judge, Supreme Court of India]</i>	<i>Chairperson</i>
<i>Hon'ble Mr. Justice R. Subhash Reddy</i> <i>[Judge, Supreme Court of India]</i>	<i>Member</i>
<i>Ms. Madhu Arora, Additional Registrar</i> <i>[Officer in service of the Supreme Court of India]</i>	<i>Member-Secretary</i>
<i>Ms. V. Mohana, Senior Advocate</i> <i>[Senior Member of the Supreme Court Bar under Clause 4(2)(b)]</i>	<i>Member</i>
<i>Mr. Soumyajit Pani, Advocate</i> <i>[Representative of the Supreme Court Bar Association under Clause 4(2)(c)]</i>	<i>Member</i>
<i>Ms. Abha Sharma, Advocate-on-Record</i> <i>[Representative of the Supreme Court Advocate-on-Record Association under Clause 4(2)(d)]</i>	<i>Member</i>
<i>Ms. Vijay Laxmi</i> <i>[Representative of the Supreme Court Bar Clerks' Association under Clause 4(2)(e)]</i>	<i>Member</i>
<i>Ms. Abha Singhal Joshi, Former Director, Multiple Action Research Group [Nominee of Hon'ble the Chief Justice of India under Clause 4(2)(f)]</i>	<i>Member</i>

*Mr. P.P. Malhotra, Senior Advocate
and Former Additional Solicitor General
(Senior Member of the Supreme Court Bar Association)
[Nominee of Hon'ble the Chief Justice of India under
Clause 4(2)(h)]* *Member*

*Prof. (Dr.) Mrinal Satish, Professor, Chairperson
Delhi Judicial Academy [Nominee of Hon'ble the
Chief Justice of India under Clause 4(2)(h)]* *Member*

*Further vide Order dated 02.11.2020 of Hon'ble the Chief Justice of India
the Committee was again reconstituted with the following composition:-*

*Hon'ble Ms. Justice Indira Banerjee
[Judge, Supreme Court of India]* *Chairperson*

*Hon'ble Mr. Justice R. Subhash Reddy
[Judge, Supreme Court of India]* *Member*

*Ms. Madhu Arora, Additional Registrar
[Officer in service of the Supreme Court of India]* *Member-Secretary*

*Ms. V. Mohana, Senior Advocate
[Senior Member of the Supreme Court Bar under
Clause 4(2)(b)]* *Member*

*Mr. Soumyajit Pani, Advocate
[Representative of the Supreme Court Bar Association
under Clause 4(2)(c)]* *Member*

*Ms. Abha Sharma, Advocate-on-Record
[Representative of the Supreme Court Advocate-on-Record
Association under Clause 4(2)(d)]* *Member*

*Ms. Vijay Laxmi
[Representative of the Supreme Court Bar Clerks'
Association under Clause 4(2)(e)]* *Member*

*Ms. Abha Singhal Joshi, Former Director,
Multiple Action Research Group [Nominee
of Hon'ble the Chief Justice of India under
Clause 4(2)(f)]* *Member*

*Mr. Jaideep Gupta, Sr. Advocate and
Former Additional Solicitor General
(Senior Member of the Supreme Court Bar Association)
[Nominee of Hon'ble the Chief Justice of India
under Clause 4(2)(h)]* *Member*

*Prof. (Dr.) Mrinal Satish, Professor of Law,
National Law School of India University, Bangalore
[Nominee of Hon'ble the Chief Justice of India
under Clause 4(2)(h)]* *Member*

*Further vide Order dated 13.11.2020 of Hon'ble the Chief Justice of India
the Committee was again reconstituted with the following composition:-*

*Hon'ble Ms. Justice Indira Banerjee
[Judge, Supreme Court of India]* *Chairperson*

*Hon'ble Mr. Justice A. S. Bopanna
[Judge, Supreme Court of India]* *Member*

*Ms. Madhu Arora, Additional Registrar
[Officer in service of the Supreme Court of India]* *Member-Secretary*

*Ms. V. Mohana, Senior Advocate
[Senior Member of the Supreme Court Bar under
Clause 4(2)(b)]* *Member*

*Mr. Soumyajit Pani, Advocate
[Representative of the Supreme Court Bar Association
under Clause 4(2)(c)]* *Member*

*Ms. Abha Sharma, Advocate-on-Record
[Representative of the Supreme Court Advocate-on-Record
Association under Clause 4(2)(d)]* *Member*

*Ms. Vijay Laxmi
[Representative of the Supreme Court Bar Clerks'
Association under Clause 4(2)(e)]* *Member*

*Ms. Abha Singhal Joshi, Former Director,
Multiple Action Research Group [Nominee
of Hon'ble the Chief Justice of India under
Clause 4(2)(f)]*

Member

*Mr. Jaideep Gupta, Sr. Advocate and
Former Additional Solicitor General
(Senior Member of the Supreme Court Bar Association)
[Nominee of Hon'ble the Chief Justice of India
under Clause 4(2)(h)]*

Member

*Prof. (Dr.) Mrinal Satish, Professor of Law,
National Law School of India University, Bangalore
[Nominee of Hon'ble the Chief Justice of India
under Clause 4(2)(h)]*

Member

COMPLAINTS:

The following four complaints were received during the year 2020:

S. No.	Complaint No.	Received on	Status
1.	1/2020	13.02.2020	Filed on 17.03.2020 as the details of the complaint was not received by GSICC
2.	2/2020	26.03.2020	Filed on 31.08.2020 as the Respondent was an unidentified lawyer
3.	3/2020	21.05.2020	In process, at the stage of completion.
4.	4/2020	18.06.2020	Filed on 16.07.2020 as not maintainable.

MEETINGS:

In the year 2020, the following meetings/discussions were held:

Date	Venue	Attended by	Discussion
14.01.2020	Committee Room, Supreme Court of	<u>Chairperson</u> Hon'ble Ms. Justice Indu Malhotra <u>Members</u>	<i>Mr. Soumyajit Pani, Advocate was introduced as a new member of the GSICC and issue of tie between</i>

	India	Hon'ble Mr. Justice R. Subhash Reddy Ms. Madhu Arora Mr. P. P. Malhotra Ms. V. Mohana Ms. Abha Singhal Joshi Mr. Soumyajit Pani Ms. Abha Sharma Ms. Vijay Laxmi	<i>Ms. Prabha Swamy and Ms. Sakshi Banga, Advocates, SCBA [for being the second Representative under Clause 4(2)(c)] was discussed. Also, discussed about steps to be taken for the celebration of International Women's Day, 2020.</i>
27.01.2020	Committee Room, Supreme Court of India	<u>Chairperson</u> Hon'ble Ms. Justice Indu Malhotra <u>Members</u> Hon'ble Mr. Justice R. Subhash Reddy Ms. Madhu Arora Mr. P. P. Malhotra Ms. V. Mohana Prof. (Dr.) Mrinal Satish Ms. Abha Singhal Joshi Mr. Soumyajit Pani Ms. Abha Sharma Ms. Vijay Laxmi <u>Volunteer</u> Ms. Nisha Bagchi, Advocate <u>Other</u> Ms. Prabha Swamy, Advocate Ms. Sakshi Banga, Advocates	<i>In the meeting, the issue of tie between two women candidates i.e. Ms. Prabha Swamy and Ms. Sakshi Banga, Advocates SCBA was again taken up but decision was deferred to the next meeting. Date for women's day celebration was fixed as 20th March, 2020 (8th March, 2020 being a Sunday). Also, proposed draft of the Gender Sensitisation & Sexual Harassment of Women at the Supreme Court of India (Prevention, Prohibition and Redressal), Regulations, 2020 prepared by the Committee of 3 Members consisting of Mr. R Venkataramani, Sr. Advocate, Ms. Nisha Bagchi and Mr. Santosh, Advocates, constituted by Hon'ble Ms. Justice Indu Malhotra, Chairperson was circulated to all the Members of GSICC for comments and approval.</i>
04.02.2020	Committee Room, Supreme Court of India	<u>Chairperson</u> Hon'ble Ms. Justice Indu Malhotra <u>Members</u> Hon'ble Mr. Justice R. Subhash Reddy Ms. Madhu Arora Mr. P. P. Malhotra Ms. V. Mohana	<i>The issue of tie between Ms. Prabha Swamy and Ms. Sakshi Banga, Advocates, SCBA was discussed and referred to SCBA. There was discussion about venue, Speaker and dance performance for the celebration of International</i>

		<p>Prof. (Dr.) Mrinal Satish Ms. Abha Singhal Joshi Mr. Soumyajit Pani Ms. Abha Sharma Ms. Vijay Laxmi</p>	<p><i>Women's Day. There was a discussion on proposed draft of the Gender Sensitisation & Sexual Harassment of Women at the Supreme Court of India (Prevention, Prohibition and Redressal), Regulations, 2020 and it was decided to conduct meeting of Members (except Hon'ble Judges) to finalize the draft of the Gender Sensitisation & Sexual Harassment of Women at the Supreme Court of India (Prevention, Prohibition and Redressal), Regulations, 2020. It was also resolved to send a request to Registrar Admn (Material) for allocating separate space for GSICC Secretariat.</i></p>
12.02.2020	<p>Milan Banerji Room, Supreme Court of India</p>	<p style="text-align: center;"><u>Members</u></p> <p>Ms. Madhu Arora Mr. P. P. Malhotra Ms. V. Mohana Prof. (Dr.) Mrinal Satish Ms. Abha Singhal Joshi Mr. Soumyajit Pani Ms. Abha Sharma Ms. Vijay Laxmi</p> <p style="text-align: center;"><u>Volunteer</u></p> <p>Ms. Nisha Bagchi</p>	<p><i>Discussed the draft of the Gender Sensitisation & Sexual Harassment of Women at the Supreme Court of India (Prevention, Prohibition and Redressal), Regulations, 2020. There was a detail discussion on topics "Aggrieved Women" and "Precints of Suprme Court". It was decided to conduct another meeting regarding the same discussion on 13th Februray, 2020.</i></p>
13.02.2020	<p>Milan Banerji Room, Supreme Court of India</p>	<p style="text-align: center;"><u>Members</u></p> <p>Ms. Madhu Arora Mr. P. P. Malhotra Ms. V. Mohana Prof. (Dr.) Mrinal Satish Ms. Abha Singhal Joshi Mr. Soumyajit Pani Ms. Abha Sharma</p>	<p><i>Discussed the Draft of the Gender Sensitisation & Sexual Harassment of Women at the Supreme Court of India (Prevention, Prohibition and Redressal), Regulations, 2020</i></p>

		<p>Ms. Vijay Laxmi</p> <p style="text-align: center;"><u>Volunteer</u></p> <p>Ms. Nisha Bagchi</p>	
19.02.2020	Committee Room, Supreme Court of India	<p style="text-align: center;"><u>Chairperson</u></p> <p>Hon'ble Ms. Justice Indu Malhotra</p> <p style="text-align: center;"><u>Members</u></p> <p>Hon'ble Mr. Justice R. Subhash Reddy Ms. Madhu Arora Mr. P. P. Malhotra Mr. Soumyajit Pani Ms. Abha Sharma</p>	<p>-Discussed about the celebration of Women's Day, 2020. Dr. Saroja Vaidyanathan and Ms. Naina Lal Kidwai were finalized as a dance performer and a speaker respectively for the Women's Day celebration.</p> <p>-Discussed about the updation of <i>the Gender Sensitisation & Sexual Harassment of Women at the Supreme Court of India (Prevention, Prohibition and Redressal), Regulations, 2020</i></p>
04.03.2020	FW-44, First Floor, West Wing, Supreme Court of India	<p style="text-align: center;"><u>Members</u></p> <p>Ms. Madhu Arora Ms. V. Mohana Mr. Soumyajit Pani Ms. Abha Sharma Ms. Vijay Laxmi</p> <p style="text-align: center;"><u>Volunteer</u></p> <p>Ms. Nisha Bagchi Ms. Sunita Hazarika Ms. Kumud Lata Das Ms. Reena Singh Mr. Vibhu Shankar Mishra</p>	<p>Discussed about distribution of invitation cards for Women's Day which was to be celebrated on 20th March, 2020.</p>
25.11.2020	Video Conference (Through Google Meet)	<p style="text-align: center;"><u>Outgoing Chairperson</u></p> <p>Hon'ble Ms. Justice Indu Malhotra</p> <p style="text-align: center;"><u>Outgoing Member</u></p> <p>Hon'ble Mr. Justice R. Subhash Reddy Mr. P.P. Malhotra</p> <p style="text-align: center;"><u>New Chairperson</u></p> <p>Hon'ble Ms. Justice Indira Banerjee</p> <p style="text-align: center;"><u>New Member/Member</u></p> <p>Hon'ble Mr. Justice A. S. Bopanna Ms. Madhu Arora</p>	<p><i>Meeting was conducted to introduce new Ld. Chairperson & Members and to give farewell to the outgoing Ld. Chairperson and Members. Discussed the report in the Complaint No. 3 of 2020. Report submitted by the Sub-Committee in the complaint no. 3 of 2020 was approved by the GSICC and certain decisions were taken</i></p>

	Ms. V. Mohana Mr. Jaideep Gupta Prof. (Dr.) Mrinal Satish Ms. Abha Singhal Joshi Mr. Soumyajit Pani	<i>unanimously.</i> <i>It was directed to the Member Secretary to forward the draft of Gender Sensitisation & Sexual Harassment of Women at the Supreme Court of India (Prevention, Prohibition and Redressal), Regulations, 2020 to all the members of the GSICC for their suggestions, if any.</i>
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INTERNATIONAL WOMEN'S DAY:

Every year 8th March, 2020 is celebrated as Women's Day world wide. It was decided that Women's Day will be celebrated on 20th March, 2020 (8th March, 2020 being sunday in the year 2020 and was further followed by Holi Break). Necessary arrangements were made like printing of invitation cards, booking of venue, dance performer, Speaker etc. but the programme was cancelled due to outbreak of Corona (COVID-19) and to avoid any kind of gathering as per the guidelines of Government of India.

FINANCIAL ISSUES:-

Hon'ble the Chief Justice of India vide order dated 07.01.2020 sanctioned a budget of Rs 2,50,000/- (Rupees two lakhs and fifty thousand only) for effective implementation of the GSICC Regulations for the year 2020. The following expenses from the said budgetary allocation were incurred by the GSICC for organizing various meetings in the year 2020:

Date	Reason	Expenses Incurred (Rs.)
02.03.2020	For printing of Invitation cards, envelopes and labels on the occasion of International Women's Day, 2020 (the programme was cancelled)	10,620.00
05.03.2020	Members and Volunteers meeting	652.00
Total		11,272.00/-

Regulation 7(2)(ii) of the GSICC obligates that the GSICC will organize programmes for the Gender Sensitisation of the Supreme Court community through workshops, seminars, posters, film shows, debates, displays etc. The GSICC proposes to conduct seminars and workshops to further the aim and object of the “The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013” with “The Gender Sensitisation and Sexual Harassment of Women at the Supreme Court of India (Prevention, Prohibition and Redressal), Regulations, 2013”. Therefore, a budgetary provision of Rs. 1,50,000 may be made and accorded for the calendar year 2021.

(Madhu Arora)
Member Secretary, GSICC